

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2769
ANSWERED ON:17.12.2004
ADVOCATES OF ANDAMAN & NICOBAR ISLANDS
Bhakta Shri Manoranjan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government are aware that Advocates of Bar Association of Andaman & Nicobar Islands are not considered for selection/employment as judges of High Court of Kolkata;
- (b) if so, whether the Government has received any representation from Advocates of Andaman & Nicobar Islands showing dejection and disappointment over selection procedure of judges;
- (c) if so, the action the Government is intending to take in this regard; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRIK. VENKATAPATHY)

(a), (b), (c) & (d): Government has received a copy of the representation from Andaman and Nicobar Islands Bar Association addressed to Chief Justice of India stating that the Advocates from Andaman and Nicobar are not being considered for appointment as judges of the Calcutta High Court. However, pursuant to the Supreme Court Judgment of October 6, 1993 read with their Advisory Opinion of October 28, 1998, the process of initiation of proposal for appointment of Judges of a High Court lies with the Chief Justice of that High Court.